
(2020) 02 CAT CK 0028
In the Central Administrative Tribunal
Case No : Original Application No. 509 Of 2020

Dadan Ram

APPELLANT

Vs

Govt. Of NCT Of Delhi

RESPONDENT

Date of Decision : 20-02-2020

Acts Referred:

Citation : (2020) 02 CAT CK 0028

Hon'ble Judges : L. Narasimha Reddy, J;A. K. Bishnoi, Member (A)

Bench : Division Bench

Advocate : Anubha Bhardwaj, Esha Mazumdar

Final Decision : Disposed Of

Judgement

L. Narasimha Reddy, J

1. The applicant states that he responded to a notification issued by the DSSSB in the year 2002 for the post of Assistant Teacher Group 'B', as an SC candidate, from other State and though he was selected otherwise, the appointment was delayed up to the year 2007. He contends that the candidates similarly situated like him, approached this Tribunal by filing various OAs, claiming the benefit of notional seniority from the date on which the orders of appointment were issued to other candidates, and relief was also granted.
2. The applicant claims to have made a representation dated 25.07.2019 in this behalf, and his grievance is that no orders have been passed thereon.
3. We heard Shri Anubha Bhardwaj, learned counsel for the applicant and Ms. Esha Mazumdar, learned counsel for the respondents, at the stage of admission.
4. The applicant did not have any grievance when he was appointed in the year 2007. It appears that in light of the relief granted to certain other candidates in the recent past, the applicant made a representation. The respondents need to address the same. We, therefore, dispose of the OA, directing the respondent to pass an order on the representation dated 25.07.2019, within a period of two

months from the date of receipt of a copy of this order, in accordance with law.